

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 305/MP/2015
alongwith I.A. No. 82/2017**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass through based on the actual fuel cost incurred by the petitioner.
- Date of hearing : **15.2.2018**
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL).
- Respondents : West Bengal State Electricity Distribution Company Limited and Others
- Parties present : Shri Sanjay Sen, Senior Advocate, APNRL
Shri Matrugupta Mishra, Advocate, APNRL
Shri Nishant Kumar, Advocate, APNRL
Shri Hemant Singh, Advocate, APNRL
Shri Smarjit Sahoo, APNRL
Shri Vishrov Mukherjee, Advocate, WBSEDCL
Ms. Catherine Ayallore, Advocate, WBSEDCL
Shri Aashish Anand Bernad, Advocate, PTC
Shri Paramhans, Advocate, PTC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri M.G. Ramachandran, Advocate, Prayas
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas
Ms. Poorva Saigal, Advocate, Prayas

Record of Proceedings

Learned senior counsel for the petitioner submitted that the petitioner has filed an Interlocutory Application seeking compensation qua the change in law claims along with the amended application and the same may be heard on maintainability as well as on merits.

2. Learned counsels for WBSEDCL and TANGEDCO requested for grant of time to file its reply on amended application.
3. The Commission after hearing the parties directed the respondents to file their replies on affidavit by 20.3.2018 with an advance copy to the petitioner, who may, file its rejoinder, if any, by 2.4.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The petition shall be listed for hearing on maintainability as well as on merits on 19.4.2018.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Legal)**